

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 297 OF 2018 &  
IA NOS. 1245, 1246, 1250, 1327, 1507, 1558 AND 1890 OF 2018 &  
IA No. 89 of 2019**

**Dated: 12<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**M/s Jay Madhok Energy Private Limited ...Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R-1

Mr. Piyush Joshi  
Ms. Sumiti Yadava  
Mr. Prakhar Kaintura for R-2

**ORDER**

Respondent No. 2 places on record interim directions issued by the High Court of Punjab and Haryana in CWP Nos.11783 of 2019.

The opinion expressed by the above High Court, according to 2<sup>nd</sup> Respondent, has impact on the merits of the appeal so far as locus standi of the Appellant is concerned. Therefore, he seeks time to place on record in details all the facts along with supporting documents by filing an application. The same is permitted.

List the matter for hearing on **19.07.2019**

**(B.N. Talukdar)  
Technical Member (P&NG)**  
*Bn/kt*

**(Justice Manjula Chellur)  
Chairperson**